

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

No. 01 /2016/R&S

Dated Ranchi the 10th February, 2016

In exercise of the powers conferred by Section 29 of the Bihar Reorganisation Act, 2000 (Act XXX of 2000), and all other powers enabling in this behalf, the High Court of Jharkhand, Ranchi hereby amend **Rule 84(l) of the High Court of Jharkhand Rules, 2001 as follows;**

"I.A. : Interlocutory Applications in pending civil and criminal cases including petitions filed u/s 389 of Cr.P.C."

Also, a New Rule, namely, Rule 148A inserted after Rule 148 of the High Court of Jharkhand Rules, 2001 as under;

"148A. Prayer for Bail or Suspension of Sentence in Criminal Appeals be made through separate Interlocutory Application (I.A)."

Aforesaid amendment shall take effect from the date of its publication in the Official Gazette of Jharkhand.

By order of the Court
Sd/- Anil Kumar Choudhary
Registrar General

Memo No. _____/R&S

Dated Ranchi the _____

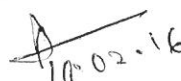
Copy forwarded to the Central Project Coordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for its publication in the E-Gazette.

Sd/- Anil Kumar Choudhary
Registrar General

Memo No. 343-344 /R&S

Dated Ranchi the 10.02.2016

Copy forwarded to the ~~Central~~ Project Coordinator, e-Courts Project and I/C N.I.C Cell, High Court of Jharkhand, Ranchi with a request to post the same on the Official Website of the High Court of Jharkhand, Ranchi after its publication in the E-Gazette..


10.02.16
Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

No. 02 /2016/R&S

Dated Ranchi the 10th February, 2016

In exercise of the rule-making powers under Part X of the Code of Civil Procedure, 1908 (5 of 1908) and clause (d) of the sub-section (2) of Section 89 of the said Code, the High Court of Jharkhand, Ranchi hereby amend *Rule 4(b) and Rule 4(d) of the 'Civil Procedure Mediation Rules, 2003' in the following manner;*

(A) In Rule 4(b) of the 'Civil Procedure Mediation Rules, 2003' the word "fifteen" be substituted by "seven" so that the amended Rule read as follows;

"Legal practitioners with at least seven years' standing at the Bar at the level of the Supreme Court or the High Court; or the District Courts or Courts of equivalent status."

(B) In Rule 4(d) of the 'Civil Procedure Mediation Rules, 2003' the word "Institutions" be substituted with the words "Any society/organization/body of persons" and the words "High Court" appearing at two places be substituted with the word "Jharkhand State Legal Services Authority" so that the amended Rule read as follows;

"Any society/organization/body of persons which are themselves experts in mediation and have been recognised as such by the Jharkhand State Legal Services Authority, provided the names of its members are approved by the Jharkhand State Legal Services Authority initially or whenever there is change in membership."

Aforesaid amendment shall take effect from the date of its publication in the Official Gazette of Jharkhand.

By order of the Court
Sd/- Anil Kumar Choudhary
Registrar General


Memo No. _____/R&S Dated Ranchi the _____

Copy forwarded to the Central Project Coordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for its publication in the E-Gazette.

Sd/- Anil Kumar Choudhary
Registrar General

Memo No. 346-347 /R&S Dated Ranchi the 10.02.2016

Copy forwarded to the ~~Central~~ Project Coordinator, e-Courts Project and I/C N.I.C Cell, High Court of Jharkhand, Ranchi with a request to post the same on the Official Website of the High Court of Jharkhand, Ranchi after its publication in the E-Gazette.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

No. 03 /2016/R&S

Dated Ranchi the 10th February, 2016

In exercise of the powers conferred by Section 29 of the Bihar Reorganisation Act, 2000 (Act XXX of 2000), and all other powers enabling in this behalf, the High Court of Jharkhand, Ranchi hereby amend Rule 23, Rule 24 and Rule 25 of the High Court of Jharkhand Rules, 2001 in the following manner;

(A) *Rule 23 of the High Court of Jharkhand Rules, 2001 substituted as under;*

"For more effective control and supervision of the Subordinate Courts, the Chief Justice, may from time to time, assign one or more Judgeships of the State to the Judge(s) of this Court, who shall be the Administrative Judge(s) of the Judgeship concerned."

(B) *Rule 24 of the High Court of Jharkhand Rules, 2001 amended by substituting the words "Zonal" and "Zones" with the words "Administrative" and "Judgeships" respectively so that the amended Rule 24 of the High Court of Jharkhand Rules, 2001 read as follows;*

"Administrative Judges shall - (i) Inspect the Civil Court of their respective Judgeships as and when the need arises or atleast once in a year.

(ii) present inspection note to the Chief Justice which, in turn, will be placed before the Standing Committee or the Full Court as the case may be;

(iii) examine the periodical returns and statements furnished by the Subordinate Courts.

(iv) examine inspection notes of the Districts and Subordinate Courts which will be placed before them in all the administrative matters related to Court building, residence etc.

(v) do any other work which the Chief Justice may entrust to them with regard to their respective job."

(C) *Rule 25 of the High Court of Jharkhand Rules, 2001 omitted.*

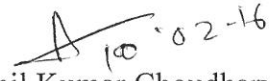
Aforesaid amendment shall take effect from the date of its publication in the Official Gazette of Jharkhand.

By order of the Court
Sd/- Anil Kumar Choudhary
Registrar General

Memo No. _____/R&S

Dated Ranchi the _____

Copy forwarded to the Central Project Coordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for its publication in the E-Gazette.


Sd/- Anil Kumar Choudhary
Registrar General

Memo No. 349-350 /R&S

Dated Ranchi the 10.02.2016

Copy forwarded to the Central Project Coordinator, e-Courts Project and I/C N.I.C Cell, High Court of Jharkhand, Ranchi with a request to post the same on the Official Website of the High Court of Jharkhand, Ranchi after its publication in the E-Gazette.


10-02-16
Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

No. 04 /2016/R&S

Dated Ranchi the 04th February, 2016

In exercise of the powers conferred by Article 227(2) (b) of the Constitution of India, the High Court of Jharkhand, Ranchi hereby amend Rule 16(3) of the Civil Court Rules of the High Court of Jharkhand by inserting the word "and each of the defendant, if known to the plaintiff," after the word "Plaintiff" so that the amended Rule read as follows;

"16(3) Age, Category, Contact Number either of Mobile or Base Phone and E-mail Address, if available, of each Plaintiff and each of the defendant, if known to the plaintiff, shall be mentioned in the cause title of the plaint. Similarly, the defendants shall also furnish their age, category, Contact Number either of Mobile or Base Phone and E-mail Address, if available, on their appearance in statement of addresses, filed along with written statement."

Further, a New Rule, namely, Rule 28A inserted after Rule 28 of the Criminal Court Rules of the High Court of Jharkhand as under;

"Rule 28A : In all complaint cases, the complainant must mention Mobile or Base Phone No., e-mail id of him/herself and the person sought to be arraigned as accused and witness(es), if available."

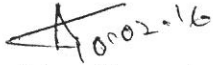
The aforesaid amendments come into force with immediate effect.

By order of the Court
Sd/- Anil Kumar Choudhary
Registrar General

Memo No. 351-352 /R&S

Dated Ranchi the 10.02.2016

Copy forwarded to the Central Project Coordinator, e-Courts Project and I/C N.I.C Cell, High Court of Jharkhand, Ranchi with a request to post the aforesaid amendments in the Civil Court Rules and Criminal Court Rules of the High Court of Jharkhand on the Official Website of the High Court of Jharkhand, Ranchi


Registrar General